

Indian Institutes of Technology (IITs) have been set up during the first two years of the Eleventh Plan. Five new Indian Institutes of Science Education & Research (IISERs) have also been set up during this Plan period. Seven new Indian Institutes of Management (IIMs) are also proposed to be established. The All India Council for Technical Education (AICTE) has permitted second shift in certain engineering colleges and polytechnics. Expansion of intake in Central Educational Institutions by 54% has been undertaken consequent to the implementation of the Central Educational Institutions (Reservation in Admission) Act, 2006.

Quality of teaching in higher education is a matter of great concern. When the Pay Review Committee recommendations in respect of teachers in colleges and universities were taken up by the Central Government, the salaries and other allowances for teachers, higher than those for the Group "A" Civil Services was agreed to by the Government on the condition that the eligibility conditions would be tightened and qualifications would be of a high order. The age of superannuation of teachers in higher education has also been increased from 62 years to 65 years. These steps would ensure that over time the best talent comes into the academic professions through a process of tightening entry and liberalizing pay and other incentives.

De-recognition of engineering institute

2558. SHRI O.T. LEPCHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Jaypee Institute of Engineering and Technology, Guna, a constituent centre of Jaypee University of Information Technology, Solan, Himachal Pradesh, has been de-recognised by UGC on the ground that constituent centre of Deemed University has to be in same State;

(b) if so, the details thereof;

(c) whether the said Institute at Guna was functioning for the last four years;

(d) if so, the reasons for not raising any objection by UGC earlier;

(e) whether any responsibility has been fixed for playing with the career of thousands of students; and

(f) the efforts being made to save career of these students?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (f) According to information received from the University Grants Commission (UGC), the Jaypee University of Information Technology (JUIT), Waknaghat (Himachal Pradesh) is a Private University established by an Act of the Himachal Pradesh State Legislature. It came to the notice of UGC that the Jaypee Institute of Engineering and Technology (JIET), Guna (Madhya Pradesh) was functioning as a constituent unit of JUIT, Waknaghat. In the light of the Orders of the Hon'ble Supreme Court of India in the matter of Prof. Yash Pal Vs. State of

Chhattisgarh & Ors., that universities established by State legislations can not have jurisdiction beyond the State, the UGC issued letters to Vice Chancellors of all Private Universities asking them to ensure that no off-campus centre is opened outside the State, and if any University has already opened any off-campus centre outside the State, it must be closed down. Accordingly, a resolution has been passed by the concerned Managing Trustee that no admission for academic session 2010-11 and onwards at JIET, Guna, shall be made under JIIT, Waknaghat, and that Jaypee Institute of Engineering and Technology, Guna would cease to be a Constituent Unit of that University.

According to UGC, Jaypee Institute of Information Technology (JIIT), NOIDA, which is an institution declared as a deemed to be university under Section 3 of the UGC Act, has submitted a proposal to UGC to bring JIET, Guna as its "Off-campus centre".

Pay fixation anomaly cases of Kendriya Vidyalayas of Chandigarh Region

2559. SHRI RAJNITI PRASAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that many pay fixation anomaly cases of Sixth Pay Commission relating to Kendriya Vidyalayas of Chandigarh region have come to light;

(b) if so, the details of Sixth Pay Commission's pending anomaly cases of Chandigarh region, Kendriya Vidyalaya-wise;

(c) the reasons for not resolving such anomaly cases so far;

(d) whether any responsibility has been fixed and action taken against officials responsible for the delay; and

(e) the steps proposed to resolve such cases and by when these cases will be settled?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Kendriya Vidyalaya Sangathan (KVS) has informed that consequent upon implementation of the Sixth Pay Commission a number of cases of pay anomaly were reported from the Chandigarh Region of KVS and were disposed of. However, when the pay of an employee is stepped up after review, it is liable to give rise to discontentment of some other employees and may give rise to more cases of anomaly.

(b) The school-wise pendency of anomaly cases in the Chandigarh region of KVS is as follows:

Sl. No.	Name of Kendriya Vidyalaya	No. of cases pending
1	2	3
1	Ambala-2	01
2	Nahha Cantt	03
3	Jalalabad	06